

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 321**

IA-3026/2024, IA-1432/2024, IA-2058/2023, IA-1689/2023, IA-242/2023, IA-4749/2022, IA 5802/2022

**In**  
**IB-612(ND)/2022**

**IN THE MATTER OF:**

State Bank Of India

.... Petitioner/Applicant

Vs.

L.R Builders Pvt Ltd.

.... Respondent

**Order under Section 7 of the Insolvency and Bankruptcy Code, 2016.**

**Order delivered on 03.07.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For Petitioner : Mr. Ankur Mittal, Mr. Bhaskar Advs.

For Respondent : Ms. Jyoti Taneja, Ms. Muskan Puri, Ms. Kanika Singhal,  
Mr. Mansumyer Singh Advs.

**ORDER**

**IA-3026/2024, IA-1432/2024, IA-2058/2023, IA-1689/2023,**  
**IA-242/2023, IA-4749/2022, IA 5802/2022**

On the request made by Dr. U. K. Chaudhary, Ld. Senior Counsel appearing for Respondent the matter is adjourned. Ld. Counsel appearing for Petitioner has no objection with the same.

List the matter **on 12.07.2024** at 02.30pm.

-Sd-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**